SHRI P. VENKATASUBBAIAH: (Nandyal): Sir, what about my motion?

MR. SPEAKER: They have given an unconditional apology.

SHRI P. VENKATASUBBAIAH: Sir, you must read it out. I have written to you.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, what about my notice?

MR. SPEAKER: You do not have precedent every time.

In regard to the article in the Illustrated Weekly, in view of the unconditional apology tendered by the Editor and Publisher, the matter may be dropped. The hon. Member who has given notice....

SHRI P. VENKATASUBBAIAH: Piease read out the whole thing.

SHRI M. SATYANARAYANA RAO: You are not reading out the entire matter.

MR. SPEAKER: This motion is against the Editor and Publisher of the *Illustrated Weekly* for casting reflection on the Members of Parliament. In the Editor's Page, under the caption "Pensions of MPs" in the issue dated 5th November, 1978 they have mentioned cectain things.

SHRI P. VENKATASUBBAIAH: What did they say? (Interruptions) In the case of Dr. Subramaniam Swamy, the whole thing has been mentioned. Let me read it...(Interruptions). I will read it...(Interruptions).

MR. SPEAKER: In that case, there was only one word, "scurrilous".

SHRI VASAT SATHE: The whole background was mentioned there.

MR. SPEAKER: There is only one word "scurrilous."

SHRI P. VENKATASUBBAIAH: With your permission, I will read it... (Interruptions) SHRI P. VENKATASUBBAIAH: The apology of the Editor must be published in the Illustrated Weekly.

MR. SPEAKER: I will ask him to publish it. That is another matter. I will direct him to publish it.

14.05 hrs.

RE. EXPLOSION OF BOMBS AT CALCUTTA RESIDENCE OF PROF-SAMAR GUHA, CHA'RMAN, COM-MITTEE OF PRIVILEGES

PROF. SAMAR GUHA (Contai): Sir, I have to communicate to this House that last night at about 11 p.m. at my Calcutta residence two high powered bombs were thrown and my two-storeyed building was shaken. Fortunately the doors and windows were closed. My wife and my minor daughter live there I think that I have to discharge my duty as the Chairman of the Privileges Committee with my clean conscience and faith in God. I am not seeking any kind of favour from anywhere, but I draw your attention and the attention of the House through you, Sir, that if a Chairman has to function and function with his conscience and with a sense of duty and responsibility to this House and if that Chairman is subjected to terror and this kind of a things, whether it should be considered as a bomb thrown to the dignity, honour and will of this House, I leave this question to you. It is up to you to see whether this House has any duty to condemn this kind of thing or not. I personally am not seeking favour.

MR. SPEAKER: Now, Papers to be Laid on the Table.